



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 28. CUTTACK, FRIDAY, JULY 2, 1937.

Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENT.

NOTIFICATIONS.

The 30th June 1937.

No. 2470—La-38-R.—Notification no. 2568—La-21-R., dated the 23rd July 1936,

published at page 91, Part III, of the *Orissa Gazette* of the 31st idem, regarding acquisition of land for providing Fawcus Vaishya Vidyalaya, Cuttack, with a latrine, an urinal, a playground and a garden in the village of Baharnal, pargana Bakhrabad, zila Cuttack, is hereby cancelled.

The 30th June 1937.

✓ No. 2474-R.—Whereas the Collector, appointed for the preparation of a record-of-rights in respect of the following villages of the Parlakimedi Estate in the district of Ganjam, has published the record-of-rights in respect of the said villages on the dates noted against them, the Governor of Orissa, in exercise of the powers vested in him under sub-section (2) of section 167 of the Madras Estates Land Act, 1908 (Madras Act I of 1908), hereby declares that a record-of-rights has been finally published for each of the said villages:—

| Name of the Estate. | Name of villages. | Date of publication. |
|---------------------|------------------------|----------------------|
| Parlakimedi Estate | 1. Gotraguda | 13-5-1937. |
| | 2. Kittangi | |
| | 3. Karinibhadra | |
| | 4. Ulavabhadra | |
| | 5. Peddamadi Haripuram | 14-5-1937. |
| | 6. Vallada | |
| | 7. Siyyali | |

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to the Government.

**EDUCATION, HEALTH AND
LOCAL SELF-GOVT.
DEPARTMENT.**

NOTIFICATION.

The 25th June 1937.

✓ **No. 4493-L.S.-G.**—In exercise of the power conferred by clause (f) of section 163 of the Bihar and Orissa Municipal Act, 1922 (Bihar and Orissa Act VII of 1922), the Governor is pleased to make the following amendments in the rules for the collection of octroi in the Sambalpur Municipality, published with notification no. 10641-M., dated the 14th August 1915 and notification no. 8739-L.S.-G., dated the 14th November 1935:—

- (1) Add the following at the end of rule 9(c), "and the person in charge shall comply with such demand of the muharrir".
- (2) Insert the following as new rules 9(d), 16A, 22A and 45 in the said rules for the collection of octroi in the Sambalpur Municipality:—
 - (i) 9(d) "Notwithstanding anything contained in clauses (a) to (c) of this rule,

drivers of motor lorries and cars passing every octroi outpost shall stop their vehicles at the outpost for examination of the goods carried, if any, and shall not leave until permitted by the octroi officials in charge.

(ii) 16A. No person shall refuse to obey the direction of the official on duty at an outpost or branch outpost, or other person authorised in this behalf by the committee, to take articles imported to the nearest outpost where the duty therein is to be levied, or to the Central octroi office as the case may be.

Verification of goods.

(iii) 22A. Notwithstanding anything contained in the preceding rules, all packages of goods must be opened by the person in charge before the octroi officials to verify the goods whenever he is called upon to do so.

(iv) 45. An infringement of rules 9, 16A, 17, 22A and 24 by drivers of motor vehicles passing octroi outposts or by any person in charge of, possessing, or carrying dutiable articles, as the case may be, shall be punishable with fine which may extend to Rs. 50.

E. R. WOOD,

Secretary to Government.